

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN
&
THE HONOURABLE MR.JUSTICE C. JAYACHANDRAN
Wednesday, the 1st day of July 2026 / 10th Ashadha, 1948
WP(C) NO. 8600 OF 2025(S)

PETITIONER:

KERALA STATE LEGAL SERVICES AUTHORITY(KELSA),
REPRESENTED BY ITS MEMBER SECRETARY,DR. MOHIT C.S.,
AGED 54 YEARS, S/O LATE SRI.K.CHAKRAPANI,
NIYAMA SAHAYA BHAVAN, HIGH COURT CAMPUS,
ERNAKULAM, PIN - 682031

RESPONDENTS:

- 1. GOVERNMENT OF KERALA, REPRESENTED BY THE CHIEF SECRETARY,**
SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
- 2. DEPARTMENT OF HIGHER EDUCATION, REPRESENTED BY**
ITS PRINCIPAL SECRETARY,GOVERNMENT OF KERALA,
JAGATHI, THIRUVANANTHAPURAM. , PIN - 695033
- 3. DEPARTMENT OF WOMEN AND CHILD, REPRESENTED BY**
ITS PRINCIPAL SECRETARY,GOVERNMENT OF KERALA,
DIRECTORATE OF WOMEN AND CHILD DEVELOPMENT,
POOJAPPURA, THIRUVANANTHAPURAM , PIN - 695012
- 4. DEPARTMENT OF SCHEDULED CASTES AND SCHEDULED TRIBES DEVELOPMENT,**
REPRESENTED BY ITS PRINCIPAL SECRETARY, GOVERNMENT OF KERALA,
VIKAS BHAVAN, THIRUVANANTHAPURAM , PIN - 695033
- 5. DIRECTORATE OF MEDICAL EDUCATION, REPRESENTED BY ITS DIRECTOR,**
MEDICAL COLLEGE P.O, AAKULAM, THIRUVANANTHAPURAM, PIN - 695011

P.T.O

6. OFFICE OF THE DIRECTOR GENERAL OF EDUCATION, REPRESENTED BY
THE DIRECTOR GENERAL OF EDUCATION, GOVERNMENT OF KERALA,
THIRUVANANTHAPURAM , PIN - 695014.
7. ALL INDIA COUNCIL FOR TECHNICAL EDUCATION, REPRESENTED BY
ITS CHAIRMAN, NELSON MANDELA MARG, VASANT KUNJ,
NEW DELHI, PIN - 110067
8. DIRECTOR GENERAL OF POLICE/STATE POLICE CHIEF,
STATE POLICE HEADQUARTERS, VELLAYAMBALAM,
THIRUVANANTHAPURAM, PIN - 695010
9. BAR COUNCIL OF KERALA, REPRESENTED BY ITS SECRETARY,
CAMPUS ERNAKULAM, BAR COUNCIL BHAVAN, HIGH COURT RD,
KOCHI, KERALA , PIN - 682031
10. KERALA STATE COMMISSION FOR PROTECTION OF CHILD RIGHTS,
REPRESENTED BY ITS CHAIRMAN, KERALA UNIVERSITY P O,
THIRUVANANTHAPURAM, KERALA , PIN - 695034
- ADDL. R11 IMPEADED SUO MOTU
11. THE UNIVERSITY GRANTS COMMISSION, REPRESENTED BY CHAIRMAN,
BAHADUR SHAH ZAFAR MARG, NEW DELHI – 110002
ADDL.R11 IS IMPEADED SUO MOTU AS PER ORDER DATED 05.03.2025
IN WP(C) 8600/25.

ADDL. R12 IMPEADED

12. THE ADDITIONAL CHIEF SECRETARY TO GOVERNMENT,
HOME DEPARTMENT, SECRETARIAT, THIRUVANANTHAPURAM, 695001
- ADDL.R12 IS IMPEADED AS PER ORDER DATED 27.03.2025 IN IA 6/25 IN WP(C) 8600/25

P.T.O

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct respondents 2, 5, 6, 7 and 9 to give details of the steps taken by them as per UGC Regulations , 2009 to prevent and combat ragging in educational institutions in the State.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C), this Court's order dated 10/06/2026 and the court passed the following:

P.T.O.



W.P.(C)Nos.8600 of 2025 & 15346 of 2024

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WEDNESDAY, THE 1ST DAY OF JULY 2026

WP(C) No. 8600 of 2025

KERALA STATE LEGAL SERVICES AUTHORITY(KELSA)

VS

GOVERNMENT OF KERALA & OTHERS

ADVS FOR PETITIONER/S:

SMT.A.PARVATHI MENON

ADVS FOR RESPONDENT/S:

GOVERNMENT PLEADER, SHRI.SAJITH KUMAR V., SC, ALL INDIA COUNCIL FOR TECHNICAL EDUCATION - AICTE, SMT.NISHA GEORGE, SHRI.S.KRISHNAMOORTHY, SC, S.KRISHNAMOORTHY, SC, UNIVERSITY GRANTS COMMISSION - UGC, ANTO(Party-in-person), SMT.KAVYA VARMA M. M., SRI.GEORGE POONTHOTTAM (SR.), DIRECTOR GENERAL OF PROSECUTION, P.NARAYANAN, SPL. G.P. TO DGP AND ADDL. P.P. , SHRI.SAJJU.S., SENIOR G.P.

W.P.(C)Nos.8600 of 2025 & 15346 of 2024

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WEDNESDAY, THE 1ST DAY OF JULY 2026

WP(C) No. 15346 of 2024

SHAMSUDEEN,

VS

STATE OF KERALA & OTHERS

ADVS FOR PETITIONER/S:

SHRI.KALAM PASHA B.

ADVS FOR RESPONDENT/S:

SHRI.SAJITH KUMAR V., SC, ALL INDIA COUNCIL FOR TECHNICAL
EDUCATION - AICTE, SRI.S.RAJEEV, SMT.NISHA GEORGE, SC, APJ
ABDUL KALAM TEHNOLOGICAL UNIVERSITY, SHRI.SAURAV SHAJI,
SHRI.K.B.ARUNKUMAR, SHRI.S.KRISHNAMOORTHY, SC,
S.KRISHNAMOORTHY, SC, UNIVERSITY GRANTS COMMISSION - UGC,
SRI.ADITYA THEJUS KRISHNAN, SMT.POOJA K.S., SHRI.MUHAMMED
AZHARUDEEN A., SRI.V.VINAY, SRI.M.S.ANEER, SHRI.SARATH K.P.,
SHRI.ANILKUMAR C.R., SHRI.K.S.KIRAN KRISHNAN, SHRI.PRERITH
PHILIP JOSEPH

W.P.(C)Nos.8600 of 2025 & 15346 of 2024

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Soumen Sen, C.J. & C. Jayachandran, J.

W.P.(C)Nos.8600 of 2025 & 15346 of 2024

Dated this the 1st day of July, 2026

Appearance:

For the Petitioners : Smt. A. Parvathi Menon

For the Respondents : Sri. Sajith Kumar V., SC, AICTE
Sri. S. Krishnamoorthy, SC, UGC
Sri. P. Ramakrishnan for Bar Council
of Kerala
Sri. M.S. Aneer
Sri. Mahadevan Nair
Sri. Biju Meenattoor, Sr. GP

ORDER

Soumen Sen, C.J.

The learned Senior Government Pleader is unable to inform this Court with regard to the present status of the draft Kerala Prohibition of Ragging (Amendment) Bill. It appears that the Bill has not been placed before the Cabinet although specific directions were passed in this regard earlier.

2. Considering the urgency of the matter and in view of the fact that the State election was declared in the meantime which was likely to cause impediment in considering the said Bill, on our request, Election Commission of India in a communication addressed to the Chief Electoral Officer, Kerala, that was placed before us on 9th April, 2026, granted approval

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to the proposal to convene a Cabinet meeting for finalisation of the draft Kerala Prohibition of Ragging (Amendment) Bill. Even after the formation of the new Government, we granted time as would appear from the order dated 10th June, 2026, and the matter was adjourned for a period of three weeks in order to enable the State to take steps with regard to the finalisation of draft Kerala Prohibition of Ragging (Amendment) Bill.

3. The matter is pending for over a year. On the prayer of the learned Senior Government Pleader, the matter stands adjourned to 29th July, 2026 in order to enable him to take instructions. Unless any satisfactory progress is made in this regard, in the meantime, the Court may be constrained to direct the Law Secretary and the Cabinet Secretary to be present and explain the delay. We request the learned Advocate General to appear on the adjourned date and assist the Court in this matter.

Sd/-
Soumen Sen
Chief Justice

Sd/-
C. Jayachandran
Judge

vpv